

Assam Schedule VIII. Form No. 143
High Court Form No. (J) 13

ORDER-SHEET FOR CIVIL COURT

DISTRICT : SONITPUR
IN THE COURT OF THE DISTRICT JUDGE, SONITPUR, TEZPUR

Misc (S/C) Case No. 12 of 2021
Smti Rupali Koch, Petitioner

Serial No. of Orders	Date	Order	Signature
	<u>11-01-2022</u>	<p>This is an application u/s 372 of Indian Succession Act, 1925 praying for grant of Succession Certificate in respect of schedule property i.e. Rs. 80,000/- (Rupees Eighty Thousand) only left by deceased Pradip Koch in the form of Life Insurance Policy with Post Office, Tezpur being Policy No. APS/NM/191628-L maintained at Head Post Office, Tezpur.</p> <p>On perusal of the petition, it is seen that petitioner Smti Rupali Koch is a permanent resident of Bamungaon, Barika Chuburi P.O. & P.S. Tezpur, Sonitpur, Assam. It is further stated that at the time of death, deceased left behind the following heirs namely, mother Smti Bhanu Koch, aged 69 years, wife Smti Rupali Koch, aged 42 years, daughter, Smti Barnali Koch, aged 22 years, and son, Sri Nabajyoti Koch, aged 14 years.</p> <p>It is also seen that deceased left no WILL or Letter of Administration or Probate in respect of estate of deceased i.e. the schedule property i.e. Rs. 80,000/- (Rupees Eighty Thousand) only in the form of Life Insurance Policy with Post Office, Tezpur being Policy No. APS/NM/191628-L maintained at Head Post Office, Tezpur.</p> <p>On the basis of the application, notices were issued to the other legal heirs which were duly served and Smti Bhanu Koch and Smti Barnali Koch appeared in court with separate evidence-in-affidavit that they have no objection of</p>	

petitioner getting the legal heir certificate in respect of the estate of the deceased and the minor son namely, Sri Nabajyoti Koch being minor represented by his mother, the petitioner. On being asked, the petitioner filed evidence-on-affidavit reiterating the facts narrated in the petition corroborating the stand taken in the petition u/s 372 of Indian Succession Act.

In support of the contention, petitioner has submitted Certificate of Death Certificate of her husband deceased Pradip Koch marked as Ext. 1, Death Certificate of Biren Koch marked as Ext. 2, LIC Policy in the name of Lt. Pradip Koch with Head Post Office, Tezpur vide Policy No. APS/NM/191628 marked as Ext. 3 and Adhaar Card of Smti Rupali Koch marked as Ext. 5.

It is also seen that there is no legal impediment u/s 370 or any other law in granting Succession Certificate.

Having been satisfied with the authenticity of facts, petitioner Smti Rupali Koch appears to be appropriate person to get the Succession Certificate in respect of Schedule Property i.e. Rs. 80,000/- (Rupees Eighty Thousand) only with up to date interest, if any, in the form of Life Insurance Policy with Post Office, Tezpur being Policy No. APS/NM/191628-L maintained at Head Post Office, Tezpur.

Accordingly, succession certificate in favour of petitioner Smti Rupali Koch in respect of schedule property of Rs. 80,000/- (Rupees Eighty Thousand) only with up to date interest, if any, is granted subject to payment of requisite Court fee.

Accordingly, the case is disposed off.

(C.B. GOGOI)
District Judge
Sonitpur, Tezpur